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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT  
NOTIFICATIONS  
*The 1st September 1945*

**No. 4242-A.**—The following notification, issued by the Government of India in the Legislative Department, is republished for general information.

By order of the Governor  
**B. MUKERJI**

*Deputy Secretary to Government  
New Delhi, 22nd August 1945*

No. F. 69/45-C. and G.—In exercise of the powers conferred by section 64, read with section 129A of the Government of India Act as set out in the Ninth Schedule to the Government of India Act, 1935, the Governor-General in Council, with the sanction of the Secretary of State, is pleased to direct that the following further amendments shall be made in the Council of State Electoral Rules, namely:—

- (1) In rule 3 of the said Rules—
  - (a) in clause (1), for the word “thirty-two” the word “thirty-three”, and
  - (b) in clause (2), for the word “twenty-six” the word “twenty-seven” shall be substituted.

(2) In Schedule I to the said Rules—

(a) In Part I in the List of Constituencies entitled to representation in every Council of State, —

- (i) in the column headed “Extent of Constituency”, for the entry relating to the Bombay (Non-Muhammadan) Constituency, the following entry shall be substituted, namely:—  
“The Bombay Presidency, excluding Sind”;
- (ii) in the column headed “Number of Members”, for the entry relating to the Sind (Muhammadan) Constituency, the following entry shall be substituted, namely:—  
and the “1” following Note shall be appended thereto, namely:—

“NOTE.—The Sind (Muhammadan) Constituency is entitled under Part II of this Schedule to elect a second member to the second, fourth and succeeding alternate Councils of State constituted after the 25th August 1945”.

(b) in Part II (1) to the List of Constituencies entitled to representation in Rotation, the following shall be added, namely:—

“Bombay	Sind (Non-Muhammadan)	Non-Muhammadan	The Province of Sind	} 1”
Ditto	Sind (Muhammadan)	Muhammadan	Ditto	

(c) to Part II (2) the following proviso shall be added, namely:—

“Provided that in the case of the Sind (Non-Muhammadan) and Sind (Muhammadan) Constituencies the reference to the first Council of State shall be read as referring to the first Council of State constituted after the 25th August 1945”.

**G. H. SPENCE**  
*Secretary to the Govt. of India  
The 4th September 1945*

**No. 4266-A.**—The following notifications, issued by the Government of India in the Legislative Department, are republished for general information.

By order of the Governor  
**B. MUKERJI**

*Dy. Secy. to Government  
New Delhi, 1st September 1945*

No. F. 182/45-C. & G.(I)—In pursuance of the proviso to paragraph 21 of the Government of India (Constitution

of Orissa) Order, 1936, the Governor-General in Council is pleased to direct that anything required by the Council of State Electoral Rules or by the Council of State (Bihar and Orissa) Electoral Regulations to be done by the Government or officials of Bihar and Orissa shall be done as respects the Orissa (Non-Muhammadan) Constituency by the Government or officials of Orissa and as respects any other constituency by the Government or officials of Bihar.

**S. A. LAL**  
*Secy. to the Govt. of India*

*New Delhi, 1st September 1945*

No. F. 182/45-C. & G.(II)—In pursuance of the proviso to paragraph 21 of the Government of India (Constitution of Orissa) Order, 1936, the Governor-General in Council is pleased to direct that anything required by the Council of State Electoral Rules or by the Council of State (Central Provinces) Electoral Regulations to be done by the Government or officials of the Central Provinces shall, both as regards areas transferred from the Central Provinces to the Province of Orissa and otherwise, be done by the Government or officials of the Central Provinces and Berar.

**S. A. LAL**  
*Secy. to the Govt. of India*

*The 3rd September 1945*

**No. 2506-C.**—The following notification by the Government of India, Defence Department, is republished for general information.

By order of the Governor  
**R. A. E. WILLIAMS**  
*Chief Secretary to Government*

*New Delhi, 11th August 1945*

No. 27-DC (85)/44—In exercise of the powers conferred by section 2 of the Defence of India Act, 1939 (XXXV of 1939), the Central Government is pleased to direct that the following further amendment shall be made to the Defence of India Rules, namely:—

For rule 51M of the said Rules, the following rule shall be substituted, namely:—

“51M. *Protection of major ports and their environs against fire, etc.*—(1) The Central Government may, with a view to ensuring the protection of any major port and any city, town or other place adjoining or in the vicinity of such port against fire, explosion or any other calamity, by order of notified order provide to precautionary measures (including arrangements for co-ordinating the fire-fighting, water-supply and conservancy services of the port and local authorities concerned) to be taken by the port authority of any such port, any local authority having jurisdiction in any such city, town or place, any person using such port and the owners or occupiers of any premises situate in such port, city, town or place; and thereupon—

(a) it shall be the duty of such port authority, local authorities and all persons concerned, including public servants, members of His Majesty’s forces and officers and servants of such port authority and local authorities, to comply or act in conformity with the order;

(b) the funds of the port authority or local authorities shall be applicable to the payment of charges and expenses incidental to such compliances;

(c) priority shall be given to such compliance over all other duties and obligations of the port authority or local authorities.



(2) If any fire, explosion or other calamity occurs in any major port or in any city, town or other place adjoining or in the vicinity of such port, there shall be placed at the disposal of an authority appointed in this behalf by the Central Government such of—

(a) the fire-fighting, water-supply and conservancy services of the port authority of such port and of any local authority having jurisdiction in any such city, town or place, together with the personnel employed in operating such services ;

(b) the fire-fighting personnel and appliances maintained by any owner or occupier of premises in such port, city, town or place, as the authority so appointed may require; and such port authority, local authorities, owners or occupiers and personnel shall comply with any orders given by the said authority.

(3) If any person contravenes any provision of this rule or fails to comply or act in conformity with any order made or given thereunder, he shall be punishable with imprisonment for a term which may extend to three years or with fine or with both.

(4) Nothing in this rule or in any order made or given thereunder shall be deemed to affect the discharge by any local authority of the duty imposed on it by any other law for the time being in force of extinguishing fire and of protecting life and property in the event of fire within any such port, city, town or place as aforesaid.

S. R. KAIWAR

*Dy. Secy. to the Govt. of India*

### FINANCE DEPARTMENT NOTIFICATION

*The 1st September 1945*

**No. 5148-F.**—The following notification, issued by the Government of India in the Finance Department, is republished for general information.

By order of the Governor  
B. MUKERJI

*Deputy Secretary to Government  
Simla, 31st July 1945*

No. F. 22(25)-RII/44—In exercise of the powers conferred by clause (a) of sub-section (2) of section 241, read with sub-section (3) of section 313 of the Government of India Act, 1935, the Governor-General in Council is pleased to direct that the following further amendment shall be made in the General Provident Fund (Central Services) Rules, namely :—

In sub-rule (1) of rule 6 of the said rules, after the word "Anglo-Indian", the words "except officers of the Bengal Pilot Service", shall be inserted.

The amendment will have effect from the 1st April 1934.

B. C. A. COOK

*Deputy Secretary to the Government of India*

### COMMERCE AND LABOUR DEPARTMENT NOTIFICATION

*The 5th September 1945*

**No. 4243 Com.**—The following notification, issued by the Government of India, Department of Labour, is republished for general information.

By order of the Governor  
J. E. MAHER

*Secretary to Government*

*New Delhi, 25th August 1945*

No. LR-12(3)—In exercise of the powers conferred by sub-section (1) of section 18A of the Trade Disputes Act, 1929 (VII of 1929), and in supersession of the notification of the Government of India in the Department of Labour No. LR12(3), dated the 20th April 1945, the Central Government is pleased to appoint the undermentioned officers as Conciliation Officers in respect of all Federal Railways and all industries, businesses and undertakings carried on by, or under the authority of, the Central Government, namely :—

(1) Chief Labour Commissioner (Central)

(2) Regional Labour Commissioner (Central), Western Zone, Lahore.

(3) Regional Labour Commissioner (Central), Eastern Zone, Calcutta.

(4) Regional Labour Commissioner (Central), Southern Zone, Bombay.

(5) Conciliation Officer (Central), Delhi

(6) Conciliation Officer (Central), Bombay

(7) Conciliation Officer (Central), Calcutta

(8) Conciliation Officer (Central), Madras

(9) Conciliation Officer (Central), Lahore

(10) Conciliation Officer (Central), Calcutta

(11) Conciliation Officer (Central), Jubbulpore

(12) Conciliation Officer (Central), Jamshepur

M. ASLAM

*Under-Secy. to the Govt. of India*

### LAW DEPARTMENT NOTIFICATION

*The 5th September 1945*

**No. 4235-L.R.**—The following Ordinance, promulgated by the Governor-General, is hereby republished for general information.

By order of the Governor  
J. E. MAHER

*Secretary to Government*

*New Delhi, 23rd August 1945*

ORDINANCE No. XXVIII of 1945

### AN ORDINANCE

*to amend the Military Operational Area (Special Powers) Ordinance, 1943*

WHEREAS an emergency has arisen which makes it necessary to amend the Military Operational Area (Special Powers) Ordinance, 1943 (XXXVII of 1943), for the purposes hereinafter appearing ;

Now, THEREFORE, in exercise of the powers conferred by section 72 of the Government of India Act, as set out in the Ninth Schedule to the Government of India Act, 1935 (26 Geo. 5, c. 2), the Governor-General is pleased to make and promulgate the following Ordinance :—

**1. Short title and commencement.**—(1) This Ordinance may be called the Military Operational Area (Special Powers) Amendment Ordinance, 1945.

(2) It shall be deemed to have come into force on the 1st day of June 1945.

**2. Amendment of section 3, Ordinance XXXVII of 1943.**—In section 3 of the Military Operational Area (Special Powers) Ordinance, 1943 (hereinafter referred to as the said Ordinance),—

(a) for the words "the General Officer Commanding the military forces" the words "any General Officer Commanding military forces" shall be substituted ;

(b) for the words "that General Officer Commanding" the word "he" shall be substituted.

**3. Amendment of section 9, Ordinance XXXVII of 1943.**—In section 9 of the said Ordinance, for the words "The General Officer Commanding the military forces" the words "Any General Officer Commanding military forces" shall be substituted.

**4. Amendment of sections 10 and 13, Ordinance XXXVII of 1943.**—In the proviso to sub-section (2) of section 10 of the said Ordinance and in sub-section (2) of section 13 thereof, for the words "the General Officer Commanding the military forces" the words "a General Officer Commanding military forces" shall be substituted.

WAVELL

*Viceroy and Governor-General*

G. H. SPENCE

*Secy. to the Govt. of India*

### PRESS NOTE

Mr. D. M. Khatu, Chairman of the Post-War Planning Committee (Textiles), desires to bring to the notice of all Cotton Textile Mills in India and parties who may wish to erect such Mills in the Post-war period that the Committee have recommended to Government that imports of second-hand and/or reconditioned textile productive machinery such as blow room machinery, cards, speed frames, ring frames, doubling frames, winding machines, warping machines, looms, etc., should not be permitted.